

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22

IA 2774(MB)2024
in C.P. (IB)/747(MB)2022

CORAM:

SHRI. SANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 08.07.2024

NAME OF THE PARTIES:

Vistra Itcl (India) Limited
Vs
Kakade Estate Developers Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Vidit Kamat, Ld. Counsel for the Applicant present.
2. **IA-2774(MB)2024:** This is an application filed by the Applicant under rule 60(5) of the Insolvency and Bankruptcy Board of India (Liquidation Regulation), 2016, for taking on record the revised list of creditors. The same is taken on record. Accordingly, IA-2774(MB)2024 is **allowed and disposed of.**

Sd/-
SANJIV DUTT
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)